BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY.

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Original Application No. 401/94.

K.P.Girish.

.... Applicant.

V/s.

The Principal, R.V.T.I.(W), Govt. of India, Ministry of Labour, V.S.Marg, Dadar, Bombay - 400 028.

.... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman, Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant in person.
Respondent by Shri V.S.Masurkar.

Oral Judgment: -

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 24.6.1994.

The applicant is present in person and Shri V.S.Masurkar, is present on behalf of the Respondents.

2. We have heard the learned counsel for the It appears that an order was passed Respondent. straightaway against the applicant either to return the books or to remit the cost of the books which he had not returned while he was Training Officer, without affording him an opportunity to show cause as to why the recovery should not be made. It appears that an amount of Rs.1,000/- has already been recovered and the balance is yet to be recovered. find that no order involving civil consequences could have been made against the applicant without giving him an opportunity or showing cause. therefore, quash the directions made against the applicant to pay the price of the books. Liberty

....2.



as to why the recovery should not be made from him. The entire inquiry should be completed within two months. If the applicant succeeds at the inquiry the amount which has been recovered from him already should be restored to him, otherwise the respondent will be at liberty to adjust the amount to be recovered from the applicant.

3. The application is disposed of accordingly. All other applications are also disposed of.

(P.P.SRIVASTAVA) MEMBER(A)

(M.S.DESHPANDE) VICE-CHAIRMAN

В.